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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 04th May, 2026***

+ CRL.M.C. 3431/2026 & CRL.M.A. 13882/2026

ABHISHEK AGGARWAL & ANR.Petitioner

Through: Ms. Pooja Aggarwal, Advocates along
with petitioners.

versus

THE STATE (GOVT. OF NCT OF DELHI & ANR.Respondent

Through: Mr. Manoj Pant, APP with SI Lokesh
Kumar.

Mr. Sugam Mishra, Advocate along
with respondent No.2.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 369/2024 dated 08.07.2024, registered at Police Station Govind Puri, New Delhi for commission of offences under Sections 498A/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 01.06.2022, as per Hindu rites and customs. No child is born from the abovesaid wedlock.
3. However, on account of temperamental differences, the parties started residing separately and when a complaint was lodged by respondent No.2, it resulted into registration of the abovesaid FIR.
4. Charge-sheet has already been filed.
5. With the intervention of common friends and relatives, parties have entered into a comprehensive *Memorandum of Understanding* (MoU) dated



03.02.2026 and have been able to resolve all their disputes and have decided to part ways, gracefully.

6. It is in the abovesaid backdrop that quashing is being sought.

7. Respondent no. 2 is present in person and she has been duly identified by her counsel as well as by Investigating Officer.

8. Respondent no. 2 states that she has foregone and abandoned all her rights relating to *istridhan*, alimony, maintenance etc. (past, present and future) and all the terms of settlement have been reiterated by her. She submits that there is already a decree of divorce by way of mutual consent which was passed on 28.03.2026. She also submits that one complaint under Section 12 of *Protection of Women from Domestic Violence Act, 2005* has also been withdrawn by her. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have ‘*no objection*’ if FIR in question is quashed.

9. Petitioners are present through *video-conferencing*.

10. One petition under Section 9 of *Hindu Marriage Act, 1956* has been filed by the petitioners herein and they submit that, in view of the amicable settlement, and since there is already a divorce by mutual consent, they would withdraw the same on the next date.

11. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

12. Accordingly, exercising inherent powers vested in this Court under



2026-DHC:3845



Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

13. Consequently, to secure the ends of justice, FIR No. 369/2024 dated 08.07.2024, registered at Police Station Govind Puri, New Delhi for commission of offences under Sections 498A/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed. Original affidavits and MoU of the parties, copies of which have been placed on record in the present proceedings, shall be submitted before the learned Trial Court within four weeks from today, so that these become part of Trial Court Record.

14. The petition stands disposed of in aforesaid terms.

15. Pending application also stands disposed of.

(MANOJ JAIN)
JUDGE

MAY 4, 2026/sw/pb